

NO.F.7(19)-TAX/95(P)/ 6777-83
GOVERNMENT OF TRIPURA
OFFICE OF THE COMMISSIONER OF TAXES
PANDIT NEHRU COMPLEX, GURKHABASTI
AGRTALA

Dated, Agartala the 03rd July, 2012.

NOTIFICATION

Whereas it has been brought to my notice by the Superintendent of Taxes, Kailashahar, that M/S Subhash Datta, P.C.Bagar, Kailashahar, North Tripura, an assessee of the Superintendent of Taxes, Kailashahar has lost the declaration Form 'C' as detailed below. It is hereby notified that as per provision of Rule 4(10) & 4(11) of Central Sales Tax (Tripura) Rules, 1978 for information of the general public and authorities concerned that the following Forms are declared as obsolete and invalid so as to prevent possible misuse.

No. of declaration Form 'C'.	Name & address of the issuing authority.	Name & address of the dealer to whom the form was issued.	Date of issue.	Reason for which of the form is to be declared as absolute and invalid.
(i) Form "C" No.96S- 035287 No.96S- 035288	Supdt. of Taxes, Kailashahar North Tripura	M/S, Subhash Datta P.C. Bagar, Kailashahar, North Tripura.	19. 06. 2002	Lost from the custody of the dealer.


(Brijesh Pandey)

Commissioner of Taxes
Government of Tripura.

Copy to:-

1. The Manager, Tripura Government. Press, Bordowali, Agartala for publication of the Notification the Extra-ordinary issues of the Tripura Gazette. 10 (ten) copies of the Gazette Notification may please be sent to the Commissioner of Taxes, Govt. of Tripura.
2. The Deputy Commissioner of Taxes, Agartala / Choraibari, North Tripura.
3. The Asstt. Commissioner of Taxes, Agartala.
4. All the Supdt. of Taxes, Charge.....for information.
5. Asstt. Statistical officer with request to arrange for uploading of the Notification in the official website.
6. The Commissioner of Sales Tax/ The Commissioner of Commercial Taxes of all States of India for information and necessary action.


(Brijesh Pandey)

Commissioner of Taxes
Government of Tripura.

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